

**THE MINISTER OF STATE OF THE  
MINISTRY OF PETROLEUM AND  
NATURAL GAS (SHRI BRAHMA DUTT)**

(a) No, Sir.

(b) and (c) Do not arise .

**Optical Fibre Project of Hindustan  
Cables Ltd.**

3555. SHRI MANIK SANYAL : Will the Minister of INDUSTRY be pleased to state .

(a) whether the manufacturing of co-axial cables at Hindustan Cable's Rupnarayanpur unit in West Bengal has already been stopped;

(b) if so, when,

(c) whether it is also a fact that the replacement of co-axial cable is the Optical Fibre,

(d) if so, the details thereof;

(e) whether the Optical Fibre Project is going to be set up at Allahabad instead of Rupnarayanpur in West Bengal where infrastructural facilities and experience are easily available; and

(f) the details of reasons for shifting the project from West Bengal to Uttar Pradesh ?

**THE MINISTER OF STATE IN THE  
DEPARTMENT OF INDUSTRIAL DEVELOPMENT  
IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) :**

(a) and (b) Of the two varieties of Coaxial Cables viz. large tube and small tube, the production of large tube Coaxial Cables was stopped with effect from 1st April, 1987.

(c) and (d) Coaxial Cables are used for long distance transmission intra whereas Optical Fibre Cables are used both for long distance transmission and city connections.

(e) It has been finally decided to locate the proposed Optical Fibre Project of Hindustan Cables Ltd, at Naini, District Allahabad (U.P.).

(f) Does not arise.

**Revival of Rohtas Industries Ltd., Bihar**

3556. SHRI SYED SHAHABUDDIN  
PROF. CHANDRA BHANU  
DEVI :

Will the Minister of INDUSTRY be pleased to state :

(a) the directive given by the Supreme Court to Union Government for the revival of the Rohtas Industries Ltd. in Bihar on 29 October, 1987;

(b) the action taken thereon; and

(c) the results achieved ?

**THE MINISTER OF STATE IN THE  
DEPARTMENT OF INDUSTRIAL DEVELOPMENT  
IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):**

(a) to (c) The Supreme Court directed the Central Government vide their Order dated 28-10-1987 to refer the case of M.s. Rohtas Industries Ltd. to the Board for Industrial & Financial Reconstruction within a week from the date of the Order. The Supreme Court also directed the Board for Industrial & Financial Reconstruction to frame a scheme for the revival and rehabilitation of M/s. Rohtas Industries Ltd. by the 7th March, 1988 for their consideration. The Orders of the Hon'ble Supreme Court have been brought to the notice of the Board for Industrial & Financial Reconstruction.

**Japanese Assistance for Edible Oils Import**

3557. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the quantum of assistance extended by the Japanese Government to India for the import of edible oils and the terms under which the funds were extended; and

(b) the details of utilisation of the funds ?